

(d) if so, whether Government have initiated any move in this direction; and

(e) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY): (a) Since 1995, the International Children's Film Festival has been organized at Hyderabad in collaboration with the Government of Andhra Pradesh, once every two years.

(b) to (e) In the year 1997, Hyderabad was declared as the permanent venue for the International Children's Film Festival. The land handed over to Children's Film Society, India (CFSI) in 1997, for the Children's Film Complex had to be surrendered on account of non receipt of permission for 'change of land use' and opposition from heritage conservationists. Later, while the proposal of construction of the Complex was still under consideration (at different levels), the Expenditure Reforms Commission (ERC) recommended the winding up of CFSI itself. Under these circumstances, the large capital investment required for setting up a complete festival complex with offices and theatres for a festival held for a duration of seven days every two years was not found feasible. Based on this, the scheme was taken out from the Schemes for the Tenth Five Year Plan. However, a proposal to revive the project of construction of a complex at Hyderabad is again under serious consideration of the Ministry.

#### **Contract labourers for sanitation work**

†\*383. SHRI NARAYAN SINGH KESRI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government have taken any decision to impose ban on permanent employment of 'Safai Karamcharis' and decided to appoint contract labourers for sanitation work;

(b) if so, the details thereof;

(c) if not, the reasons for appointment of contract labourers for sanitation work in all PSUs like Banks and Airports Authority of India etc;

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†Original notice of the question was received in Hindi.

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(d) whether it is also a fact that the number of 'Safai Mazdoors/Karamcharis' is declining;

(e) if so, the details thereof; and

(f) if not, the details of the appointment of 'Safai Karamcharis' during the last three years in all Government, Semi-Government and Public Sector Undertakings?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): (a) to (c) It is the prerogative of the administrative Ministry/Department/Central Public Sector Undertakings (CPSUs) concerned to get the work of sanitation done by regular workers or contract workers so long as there is no ban on employment of contract labour in the said work in a particular establishment by way of a notification issued under section 10 of the Contract Labour (Regulation and Abolition) Act, 1970.

(d) to (f) The number of Safai Karamcharis (Sweepers) in the Central Government Services as on 1st January of the last three years is given below:—

As on	Total
1-1-2001	133781
1-1-2002	118601
1-1-2003	126131

#### UNESCO funds

\*384. SHRI GIREESH KUMAR SANGHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the funds received or intended to be received from the international institutions like UNESCO for the academic year 2004-05;

(b) what are the schemes which would be benefited from such funds; and

(c) the details of the funds received and utilised under various schemes during the last two academic years?